SHRI N. SRI RAMA REDDY: I suppose, Sir, that shops are not required for emergency purposes.

SHRI MEHR CHAND KHANNA: There are no shops in Connaught Circus. These are old buildings which were built in the last War which, according to my view, should have been demolished long ago.

श्री दोरलां : सिवाय मैसूर गवर्नन्मेंट के तकरीबन सभी स्टेट गवर्नमेंटों के इम्पोरियम के लिए जगह दे दी गई है और अब एमरजेंसी के नाम पर मैसूर गवर्नमेंट को इसके लिए जगह नहीं दी जा रही है?

श्री मेहरबन्द लग्नाः मझे मैसूर गवनंमेंट से उतना ही प्यार है जितना यू० पी० और मध्य प्रदेश की गवनंमेंटों से है। जब हमें जगह मिल जायेगी तब हम देखेंगे कि हम क्या कर सकते हैं। मैंने अभी आपकी खिदमत में अर्ज किया कि हमारे पास जगह बहुत कम है लेकिन डिमान्ड ज्यादा है और लोग चाहते हैं कि उनकी जगह में तौसी की जाय जो कि बड़ा मुश्किल है। इस वारे में मैं आनरेबल मेम्बर को यकीन और तसल्ली दिलाना चाहता हूं कि जब कोई जगह खाली होगी और स्टेट गवतं मेंटों को जो जरूरत होगी उसको देखते के बाद जितनी जल्दी होगा कुछ न कुछ करने की कोशिश की जायेगी।

شرى فريدالتحق انصارى : كها

میں آنویبل منسٹر صاحب سے پوچھ سکتا ہوں کہ میشور گورنمنت کی بچائے دہانکہ ب جو کمیونست اخبار ہے اس کو گورنمنٹ باڈنگ کیوں دی کئی ?

†[त्री फरीदुल हक ग्रन्सारी : क्या मैं आनरेवल मिनिस्टर साहब से पूछ सकता हूं कि मैसूर गवर्नमेंट की बजाय 'लिक' जो

t[] Hindi transliteration.

कम्यूनिस्ट अखवार है उसको गवनैमेंट विल्डिंग क्यों दी गई?]

श्री मेहरचन्द सन्नाः "लिंक" की बिल्डिंग तो मथुरा रोड में है और हम थियेटर कम्युनिकेशन बिल्डिंग की बात कर रहे हैं जो कनाट सरकस में है।

SHRI BHUPESH GUPTA: May I know what steps Government hav* taken in order to disabuse the minds of the hon. Members here who think that link' is a Communist journal In order to carry on their anti-Communism?

MR. CHAIRMAN: Next question.

BARIUM CHEMICALS PLANT KOTHAGUDIUM

*437. SHRI P. K. KUMARAN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) what is the stage of construction of the Barium Chemicals Plant at Kothagudium, Andhra Pradesh;

(b) when the Plant is likely to he commissioned; and

(c) what is the amount spent se far on it?

THE MINISTER OF INDUSTRY IN THE MINISTRY or COMMERCE 4N» INDUSTRY (SHRI N. KANUNGO): (a) The construction of the factory building has already been started and almost all the machinery (imported and indigenous) will be received at site by the end of March, 1963.

(b) The plant is likely to be commissioned by May, 1963.

(c) A sum of Rs. 30 lakhs has so far been spent on the scheme.

REALIZATION OF GOVERNMENT DUES BY STATES

*43&. SHRI R. P. N. SINHA: Will the Minister of FINANCE be pleased to state whether he has tendered any

advice to the State Governments to take rigorous steps for the realization «f Government dues in view of the present emergency in the country?

THE DEPUTY MINISTER m THE MINISTRY OF FINANCE (SHRIMATI TAHKESHWAHI SINHA): No, Sir. However, the Central Board of Revenues has impressed on the Heads of Departments under its control, the need for stepping up the disposal of pending oases and collections of arrear demands, in view of the increased revenue requirements in the present emergency.

SHRI SATYACHARAN: May I know what steps Government taking in connection with the realisation of arrears lying wi'h the sugar mills in Uttar Pradesh and Bihar?

SHRIMATI TARKESHWARI SINHA: Instructions have been issued generally to keep the emergency period in view and to expedite all these arrears.

SHRI N. SRI RAMA REDDY: May I know what may be the probable amount of dues outstanding by the States in this respect?

SHRIMATI TARKESHWARI SINHA: Well, if the hon. Member can give eparate notice of question, I would give the answer. I will try to do it.

SHRI ARJUN ARORA: May I know whether Government has ensured that the companies and factories which are in arrears as regards financial payment are not given loans by Government finance agencies? May I know if she is in a position to say that this is done?

SHRIMATI TARKESHWARI SINHA: I cannot give a categorical answer that in no case will it be provided. Many are the reasons for which the arrears are pending. But we can assure the hon. Member and the House that the arrears work has been expedited very quickly. This time the iwmilt will be much better.

SHRI ARJUN ARORA: May I know if any arrears have been realised during the last three months?

to Questions

SHRIMATI TARKESHWARI SINHA; Surely.

SHRI SATYACHARAN: Instruction* had been given by the Government earlier that the amounts lying with the sugar mills should be realised as soon as possible. But no ceiling date has been fixed so far. The result is that we are in the dark as to the realisation of those huge amounts. May I know whether the Government are going to fix any date by which these huge amounts have to be realised?

SHRI MORARJI R. DESAI: There was some difficulty for the sugar milla as regards their finances and we had to advance them loans and we had o give tiiem accommodation also for not recovering immediately several dues. Now they are being recovered and the hon. Member can rest assured that not a pie will remain unrecovered.

SHRI R. P. N. SINHA: I want to know if instructions have been issued that if payment is not passible in *one* lot, it may be accepted in instalments.

SHRI MORARJI R. DESAI: In suitable cases, yes.

SHRI BHUPESH GUPTA: Why is there such indefiniteness with regard to the realisation of the dues when, having taken advantage of the loans the sugar mills have made en^rmou* profits and these are shown in the companies' balance sheets and so on every year?

SHRI MORARJI R. DESAI: There is no relaxation done. Dues are being recovered and they will be recovered.

SHRI CHANDRA SHEKHAR: Only the other day the Minister of Agriculture in reply to a question said that more than Rs. 5 crores of dues were pending against these sugar industrialists, that near about Rs. 7 or Rs. 8 crores of Government dues are lytag

in the hands of the sugar industrialists and the Government is not able to realise them.

MR. CHAIRMAN: They are being realised, I understand.

SHRI CHANDRA SHEKHAR: What ire the difficulties there in recovering them? Such a huge amount, near about Rs. 8 crores, is lying there. It is not a small amount.

SHRI MORARJI R. DESAI: It is being realised.

SHRI BHUPESH GUPTA: The hon Minister said 'being realised'. We would like to know at what tempo, in what manner, under what instalments and by when the task will be completed because this makes a serious impact on the other aspects of the economy. If the money is left in their hands, the Government have to put more taxes in order to find resources, etc. Therefore, we want a clear and definite idea.

SHRI MORARJI R. DESAI: I may assure the hon. Member that no tax will be levied on account of these arrears.

Shri BHUPESH GUPTA: How do I know, Sir $\ . \ . \ .$

MR. CHAIRMAN: Next question.

ASSESSMENT OF PUBLIC LIMITED COMpanies with head offices at Gwalior for the purpose of Income Tax and Super Tax

♦439. SHRI R. S. KHANDEKAR: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that certain Public Limited Companies having their head offices and places of business at Gwalior are assessed f~r purposes of Income-Tax and Super-Tax outside Gwalior; and

(b) if so, what is the reason therefor?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (Shrimati Tarkebhwari Sinha): (a) Yes, Sir. (b) On requests made by the assessees concerned, the cases were transferred having in view the place where the principal business is carried on and the accounts are kept.

SHRI R. S. KHANDEKAR: May I know what are the recommendation* of the Taxation Enquiry Committee in this respect?

SHRIMATI TARKESHWARI SINHA: The Committee's recommendations are already before the hon. Member and he should know what the recommendations are.

SHRI R. S. KHANDEKAR: May I know the number and names of those companies which have asked for their cases to be transferred outside their places of business?

SHRIMATI TARKESHWARI SINHA: There are six companies: —

- 1. The Pilani Investment Corporation.
- 2. The Gwalior Finance Corporation, Ltd.
- 3. The Indore Exporting and Importing Co., Ltd.
- 4. The Ujjain General Trading Society, Ltd.
- 5. The Gwalior Commercial Co., Ltd.
- 6. The Central India General Agencies, Ltd.

SHRI R. S. KHANDEKAR: Is it not a loss to the State Government on account of these companies being assessed outside the State?

SHRIMATI TARKESHWARI SINHA: They said that their head offices were at Calcutta and their account books were kept in Calcutta. They were given consent after consultation with the Commissioner because we also thought that for revenues gake also, it would be better that the department should have a better checking of the accounts.